

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No./678/93
T.A. No.

DATE OF DECISION 4th January, 1994

K.Srinivasan **Petitioner**

Mr.M.S.Trivedi **Advocate for the Petitioner(s)**

Versus

Union of India & others **Respondent**

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

K.Srinivasan,
C/o, PWI-II,
Western Railway,
Rajkot

: Applicant

Advocate : Mr.M.S.Trivedi

versus

1. The Divisional Railway Manager,
Western Railway,
Kothi Compound,
Rajkot.

2. The Union of India,
owning Western Railway,
Through : The General Manager,
Western Railway,
Churchgate,
Bombay

: Respondents

ORAL ORDER

M.A.635/93 in

O.A.678/93

Date: 04.1.1994

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

There is no question of delay in filing the application. In fact, the O.A. is filed at a premature stage, because it is conceded by Mr.Trivedi that the departmental appeal filed by the applicant in October, 1993 is still pending. M.A. stands disposed of as still-born.

2. This O.A. is filed at a premature stage, because the applicant, who has filed departmental appeal in October 1993, has rushed to

this Tribunal before the appeal is decided and also before the expiry of six months from the date of the filing of the appeal.

3. When this position was ^{is made} clear after discussion at the Bar, Mr.M.S.Trivedi seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of as withdrawn. No order as to costs.


(K. RAMAMOORTHY)
MEMBER (A)
DATE : 04-1-94


(N.B. PATEL)
VICE CHAIRMAN
DATE : 04-1-94

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